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SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 21(RE-2005)/2004-09

NEW DELHI: 18th August, 2005

S.O. (E)- In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby amends the ITC (HS) Classifications of Export and Import Items, 2004-2009 as under:

1. The condition No.16 of Chapter IA (General Notes to Import Policy) as amended by Notification No.19(RE-2005)/2004-09 dated 11.8.2005, the Sl.No.(vi) may be corrected to read as “ **live pig and pig meat products**” instead of “ five pig and pig meat products”.

This issues in Public Interest.

(K.T.CHACKO)
Director General of Foreign Trade and
ex-officio Additional Secretary to the Government of India

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